Annexure 7 Name of the corporate debtor: JBM Shelters Private Limited (In Liquidation): Date of commencement of liquidation: 12-09-2023; List of stakeholders as on: 31.05.2025 List of Other Stakeholders, if any (Other har Financial Creditors and Operational Creditors)

	Name of Stakeholder		(Amount in C)													
SI. No.		Category of stakeholders (preference shareholders / equity shareholders / partners / others)	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lein or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee	% share in total amount of claims admitted		,				
1	Garima Marlecha	Others	12-10-2023	34,517		Transfer of fund	-		-	0.000%			34,517		Note 3	
2	J Babulal	Others	12-10-2023	60,77,904		Transfer of fund	-	-	-	0.000%	-	-	60,77,904	-	Note 3 & 6	
3	B. Nirmal Kumar	Others	12-10-2023	15,07,538	12,66,577	Transfer of fund			-	0.069%			2,40,961	-	Note 3 & 10	
4	Sudha Kumari	Others	12-10-2023	44,23,624	37,16,562	Transfer of fund			-	0.201%			7,07,062		Note 3 & 11	
5	B. Kamlesh Kumar	Others	12-10-2023	20,01,682		Transfer of fund			-	0.000%			20,01,682	-	Note 3 & 9	
6	Rekha	Others	12-10-2023	37,139		Transfer of fund	-	-	-	0.000%	-	-	37,139	-	Note 3 & 7	
7	B. Anand Kumar	Others	12-10-2023	80,72,498	-	Transfer of fund			-	0.000%			80,72,498		Note 3 & 8	
8	D. Arvind Kumar	Others	12-10-2023	31,58,035	25,00,000	Transfer of fund			-	0.136%			6,58,035		Note 1 and 3	
9	R. Komal	Others	12-10-2023	31,58,035	25,00,000	Transfer of fund	-	-	-	0.136%	-	-	6,58,035	-	Note 1 and 3	
10	D. Rajendra Kumar	Others	12-10-2023	31,58,035	25,00,000	Transfer of fund				0.136%			6,58,035	-	Note 1 and 3	
11	A. Kiran	Others	12-10-2023	31,58,035	25,00,000	Transfer of fund	-	-	-	0.136%	-	-	6,58,035	-	Note 1 and 3	
12	R. Mohit Jain	Others	12-10-2023	4,00,000	4,00,000	Transfer of fund			-	0.022%				-	Note 1 and 3	
13	A. Arihant Jain	Others	12-10-2023	4,00,000	4,00,000	Transfer of fund	-	-	-	0.022%	-	-	-	-	Note 1 and 3	
14	L. Deepak Jain	Others	12-10-2023	4,00,000	4,00,000	Transfer of fund			-	0.022%				-	Note 1 and 3	
15	JBM Homes Pvt Ltd	Others	12-10-2023	61,69,733	3,84,137	Transfer of fund	-	-	-	0.021%	-	-	57,85,596	-	Note 4	
16	Ashok Investments	Others	CIRP Claim	47,44,893	35,00,000	Transfer of fund	-	-		0.190%		-	12,44,893	-	Note 1, 2 and 3	
17	Mohit Shantilal Sethia	Others	CIRP Claim	17,42,030	10,00,000	Transfer of fund	-	-	-	0.054%		-	7,42,030		Note 1, 2 and 3	
18	Shantilal Parasmal Sethia	Others	CIRP Claim	27,87,255	12,00,000	Transfer of fund		-	-	0.065%		-	15,87,255	-	Note 1, 2 and 3	
19	Shantilal Parasmal Sethia (HLF)	Others	CIRP Claim	24,38,850	14,00,000	Transfer of fund	-	-	-	0.076%		-	10,38,850	-	Note 1, 2 and 3	
20	Shweta Mohit Sethia	Others	CIRP Claim	16,95,529	10,00,000	Transfer of fund				0.054%			6,95,529		Note 1, 2 and 2	
21	Kewalchand B	Others	CIRP Claim	40,64,256	30,00,000	Transfer of fund	-	-	-	0.163%		-	10,64,256	-	Note 1, 2 and 3	
22	Suresh and Usha	Others	09-01-2024	52,29,764	36,00,000	Land Advance		-	-	0.195%	-	-	16,29,764	-	Note 5	
23	Harsh Marlecha	Others	12-10-2023	14,51,788	12,28,492	Transfer of fund	-	-	-	0.067%		-	2,23,296	-	Note 12	
				6,63,11,140	3,24,95,768				-	1.762%	-	-	3,38,15,372			

1. The Liquidator had adjudicated few of the claimants who have submitted their claim as financial creditor either during CIRP process and /or Liquidation process as "Other Creditor" based on the documents submitted.

2. The Liquidator reviewed the claim forms received from the Resolution Professional which were relumined during the CIRP period. Those claims are not figuring in the list of creditors filed by the PP with the Insolvency and Bankraptery Board of India (1988) and these claimants have not submitted their claims during the Liquidator tens submitted during the Liquidator tens adjusted as the contract of the contrac

1. The Liquidator has sent enash to all the Other Stakeholders and Uisscurred Financial Creditor chainmants seeking their confirmation relating to their relationship status with the Corporate Debute. For which a few of the claimants have responded with their status of relationship with the Corporate Debute. The Liquidator has updated the same as "Ves" or "No" in Americars 4 and 9 based on their response. Further, the Liquidator has sheaffed a few of the related parties from the californ financial statements, the Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute and updated the status ascordingly, respective of the responses received from the claimant. In case of no responses and the non-availability of the disclosures in the audited financial statements, the Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on the relationship status with the Corporate Debute. The Liquidator is unable to comment on their relationship status with the Corporate Debute. The Liquidator is unable to comment on their relat

Pursuant to NCLT Order in IA(IBC)/2436(CHE)2023 Dated 02.04.2024 directing the Liquidator to decide the matter affesh based on the documents submitted, the Liquidator has adjudicated their claim.

Pursuant to NCLT Order in IA(IBC)/13(CHE)2024 Dated 02.04.2024 directing the Liquidator to decide the matter afresh based on the documents submitted, the Liquidator has adjudicated their claim.

Pursuant to NCLT Order in IA(IBC)/11(CHE)2024 Dated 02.04.2024 directing the Liquidator to decide the matter affesh based on the documents submitted, the Liquidator has adjudicated their claim.

. Pursuant to NCLT Order in IA(IBC)/282(CHE)/2024 Dated 02.04/2024 directing the Liquidator to decide the matter afresh based on the documents submitted, the Liquidator has adjudicated their claim